IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

1990

DATE OF DECISION 31 10/97 Petitioner Advocate for the Petitioner(s) Versus Respondent Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Dr Jose P. vergleese, UC (J)

S.P. Briswas The Hon'ble Mr.

1. To be referred to the Reporter or not?

2. Whether it needs to be circulated to other Benches of the Tribunal?

Contral Administrative Tribunal Principal Bench: New Polhi



OA No.2375/90

New Delhi, this the 3 2 day of October, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Shri S.P.Biswas, Member (A)

- Palram Sahu s/o Pitam Suhu, r/o SIV/68, R.K.Furam, New Delhi.

(By Advocate: Shri S.C. Lathra)

Versus

- Union of India through Secretary, Ministry of Home Affairs, Yorth Block, New Delhi.
- Director,
 Intelligence Bureau;
 (Ministry of Home Affairs),
 North Block, New Delhi.

....Respondents

(By Advocate: Shri M.K.Gupta)

ORDER [Hen'ble Dr. Jose P. Verghese, Vice-Chairmon 'J)]

originally belonging to Madhya Pradesh Police and case on deputation to Intelligence Bureau (Ministry of Home Affairs) as Head Constables. The post of Head Constable has been now re-designated as Junior Intelligence Officer Gr.II (HO Gr.II for short). The lotificars come to hold this post on 30.5.1967 and 13.3.1967 respectively. It was gisted that both the applicants before joining the respectively. It was gisted that both the applicants before joining the respectively. It was gisted that both the applicants before joining the respectively. It was given that a page to be a subject to the supplicants before joining the respectively. It was a subject to the supplicants before joining the respectively. Policy where the distribution was a subject to the supplicant of the supplica

and thereafter both were permanently absorbed as Security Assistants w.e.f. 1.4.1975 though there were working on higher rank.

Thus the applicants became permanent members of Intelligence Bureau on 1.4.1975 even though absorption was against one grade below that of the one they were holding at the time ofabsorption. Thereafter the petitioners were promoted to the next grade of Assistant Central Intelligence Officer Grade-II (ACIO Gr.II for short) by an order dated 6.4.1979 and applicants took charge of the post on 6.4.1979 and 7.4.1979 respectively but since the applicants were absorbed in the lower post, the promotion to the present post of ACIO Gr.II was on an officiating basis. The respondents subsequently regularised the petitioners by an order dated 25.9.1986 and the seniority was fixed accordingly but only w.e.f. the said date of 25.9.1986 and not from the date of promotion on an officiating basis to the grade of ACIO Gr. II.

The short question involved to be decided in this case is whether the petitioners are entitled to count their services in the rank of ACIO Gr. II, initially held on an officiating basis and subsequently regularised, between 6.4.1979 to 25.9.1986, for the purpose of seniority and next promotion and other consequential benefits or not.

The petitioners made representations to this effect stating that in the meantime the Bombay Bench of this Tribunal in the case of Laxman Narain Naik and the Principal Bench in the case of Baldev Singh & Ors. had already decided that the absorbed officers who are officiating in a higher rank but absorbed in a lower rank,

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could count their semiority in the higher rune at least from the date of personent absorption or the date on which the petitioners joined the post on an officiating tosts. It was on this basis, the petitioners were claiming the period of officiation for the purpose of semiority, a promotion and other consequential benefits. The said expresentations were rejected by an order dated 7-11.1990 and 30.2.1990 respectively stating that the cases which upon by the petitioners and the benefits given be the retilioners like Omkar and Shir Narein are entitled to the said cover only and in view of this, the representations of the potitioners were rejected.

Respondents in their count of affidavit stated Then since the petitioners were officiating in the goods of FI' Cr. I on the date of their absorption, they were given semioring races. 1.4.1975 on the date on which they were peraugoubly absorbed. It was also stated that they were of eligible for regular appointment as deparametal or didates to the rank of ACTO Gr.IT in the year 1979 but the applicants were allowed to continue to officiate on adhow basis as ACIO Gr. II against the post meant Cd. deputationist officers wielf. 0.4.1979 and 7 1.1979 respectively. As such the respondents have considered the promotion of the potitioners as ACTC Or. II, as if it is an odh ec appointment though the appointment enter at Ammenuse-III indicates that the appointments one not on an ad hoc basis but on an officiating basis. The hee of the respondents, therefore, is that the ratio of the case of Laxman Marria Maik decided by the Bembay Bench of this In burnet is applicable to the case of the petitions is only to the extent that they could be considered for the purposproximally absorbed oven though the patitioners were brokenedly absorbed oven though the patitioners were leading the higher post w.e.f. 28.5.1969 in 310 Gr. I. The respondents have not stated any substantial objection for considering the ratio of Naik's case as well as the Principal Beach's decision for the purpose of treating the pariod between 6.4.1979 as well as 225.2.1983 for the purpose of counting the seniority as well as subsequent permetion and other consequential benefits to the positioners. The representations in This regard were rejected without a speaking order.

We have considered the rival contentions of the parties and we have seen the decision of the Bombay Bench of this Tribunal as well as that of this court dated feb. 2,1989 given in OA No. 1219/88 in the matter of Shir Tearly and Anna. vs. Union of India and Oct. This court by the said order had given the benefit of regularising the services rendered by the petitioners on an officiating basis for the purpose of calculating the seniority, promotion and officer consequential benefits and these reliefs were granted to the petitioners therein on the Nasis of the decision in the case of Laxman Narmin Naik given by Bombay Bench of the Central Administrative tribunal and Beldev Singh's case given by this court earlier.

We are also in full agreement with the reasons given by this court by its order dated Feb. 6,1989 in the case of <u>Shiv Yarain and Anr. vs. Union of India and Orseand the period between 6.2.1979 to 25.9.1986 on he leaded red for the purpose of seriority, promotion and the considered for the purpose of seriority, promotion and</u>

order only indicates that it was an officating promotion and was subsequently confirmed and since the officiating services, subsequently regularised, for not fault of the petitioners, cannot be discounted for the purpose of seniority, promotion and other consequential benefits.

The contention of the respondents that there was no vacancy available against which the petitioners could have been regularised prior to 25.9.1986, is not supported by any data on the other hand it was stated that there were several DPCs that have been held prior to 25.9.1986; indicating thereby that vacancies available between 1979 to 1986 as such the benefit of the services rendered by the petitioners on an officating basis are to be extended to the petitioners herein for the purpose of seniority, promotion and other consequential benefits. We have seen the recruitment rules which was not petition at the time of filing but annexed to the subsequently made avilable, which indicates that the post of ACIO Gr. II is a Group'C' non-gazetted non-ministerial post and the said post was to be filled in by selection method from among JIO Gr.I having not less than 5 years of service in the grade. It' was noticed that minimum requirement of five years service in the grade has not been referred therein; the experience required is of five 'years regular service and in the absence of which and in view of the fact that the petitioners have more than five years in the grade i.e. at least ten years of service held in JIO Gr. II when they were promoted in the year 1979 to the post of SIO Gr. II., we find that the promotion given to the petitioners to the Grade. of SIO Gr. II, even thouth it is shown as officating basis, is nothing but substantive appointment. Since the fact of ad hoc

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appointment has not been mentioned on the face of the order it is also apparent from the records produced before us that, vant of vacancy for regularisation on a prior date is only an after-thought and the statement of the respondents that the politioners have not been adjusted against the deputatinists' post and no reference to the fact of scallability of vacancies during subsequent years between 1975 to 1986, goes to show that the statement regarding the availability of the vacancies is not based on correct facts. In any event the propotion given to the politioners to the grade of ACIO Gr. II being on officiating basis and in the circumstances of this case, we find that substantive promotion and the benefit of the promotion given in the year 1975, cannot be denied to the potitioners, just because the respondents decided to regularise their services subsequently in the year 1986. For these reasons, respondents are directed to treat the appointment of potitioners to the post of ACIO Gr. II as substantive but officuting and creat the regularisation given in the year 1983, as if the same would be effective from 6.4.1979 and 7./4.1979 respectively. The petitioners will be entitled to all consequential benefits, such on fixation of semiority, premotion and other benefits except the ground of arreads for the said period. It goes without saying that the consequential benefits shall confine only in pagfination and the payment of aurores will have to be prespective from the date of this order.

This OA stands allowed to the extent s need where with an order as to posts.

(0, P. P. Stees) Moder (1) (Dr. Jose P. Varghese) Vice-Chairman (J)